

ITEM NO.32

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4072/2016
(Arising out of impugned final judgment and order dated 16-07-2015
in WPCT No.82/2015 passed by the High Court at Calcutta)

SUNIL KUMAR BISWAS

PETITIONER(S)

VERSUS

ORDINANCE FACTORY BOARD & ORS.

RESPONDENT(S)

Date : 25-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Subhasish Bhowmick, Adv.
Ms.G.Goyal, Adv.

For Respondent(s)

Mr.A.N.S.Nadkarni, ASG
Ms.Aakanksha Kaul, Adv.
Mr.Adit Khurana, Adv.
Mr.A.K.Sharma, Adv.

Mr.Mukesh Kumar Maroria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on Tuesday, 26th March, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master